

**HIGH COURT OF JAMMU AND KASHMIR**  
**(Office of the Registrar General at Jammu)**

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To

**All the Principal District Judges,  
Kashmir Province,**

No: 40841-63/G'S

Dated: 02.03.2016

**Subject: Conference on "Delay and Arrears Problems and Solutions: Strategy and Directions" on 13.03.2016 in the J&K State Judicial Academy, situate at Mominabad, Bemina, Srinagar.**

Sir,

The Jammu and Kashmir State Judicial Academy is going to organize one day Conference on the "Delay and Arrears Problems and Solutions: Strategy and Directions" on the 13<sup>th</sup> March, 2016, at 12.00 noon, in the Auditorium of the Jammu and Kashmir State Judicial Academy, situate at Mominabad, Bemina, Srinagar.

In this regard, all the Judicial Officers posted in the Kashmir Province including the Districts of Leh and Kargil, have been nominated to participate in the said Conference. However, Principal District & Sessions Judges, at Leh and Kargil shall retain a Magistrate in each District to deal with urgent criminal matters.

You are, therefore, requested to communicate this information to all the Judicial Officers working within the territorial limits of your jurisdiction and to ensure that they shall report at the venue at 11.00 A.M. sharp. It is further requested to provide the consolidated statement regarding pendency/ arrears (Main & Misc.) cases pending in your District, for the month of February, 2016, on the attached format, within the time stipulated in this Registry's communication dated 29.12.2016, a copy of which has been uploaded on the official Website of the High Court of Jammu and Kashmir viz. [jkhighcourt.njc.in](http://jkhighcourt.njc.in).

Yours faithfully,



(M. K. Hanjura)  
Registrar General

PENDENCY/ARREARS (MAIN & MISC) CASES IN THE DISTRICT OF \_\_\_\_\_  
FOR THE MONTH OF FEBRUARY, 2016.

SUBORDINATE COURTS

Cases	Opening Balance			Institution during the month			Disposal during the month			Closing Balance at the end of the month			%Increase or decrease in pendency vis-a-vis previous month.			Disposal of Cases which are more than five years old			Pendency of cases which are more than five years old at the end of the month			
	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	Civil	Crl.	Total	
Main																						
Misc.																						
Total																						

3(a) Whether any Statewide/Regional Conference held during the month.

3(b) Number of Officers who participated in the said conference

3(c) Have any targets been fixed and indicated to the participant officers, if so, what are the targets?

4 What is the progress made on those targets district-wise